

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO- 1209**  
ANSWERED ON- 30.07.2025

**IMPLEMENTATION OF PESA ACT IN ODISHA**

1209 DR. SASMIT PATRA:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the State Government of Odisha has fully implemented the provisions of the Panchayats (Extension to the Scheduled Areas) Act (PESA), 1996 in all Scheduled Areas of the State;
- (b) if so, the details thereof;
- (c) if not, the reasons for the delay and steps being taken to ensure its full implementation; and
- (d) the timeline fixed for notifying the required rules under PESA in Odisha?

**ANSWER**

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(PROF. S. P. SINGH BAGHEL)

**(a) to (d)** To implement 'The Provisions of the Panchayats (Extension to the Scheduled Areas) Act (PESA), 1996' to the Fifth Schedule Areas of Odisha, the Government of Odisha has incorporated the provisions of PESA Act in their State Panchayati Raj Act i.e. The Orissa Grama Panchayats Act, 1964.

The Government of Odisha has informed that draft notification for Odisha Grama Panchayats (Extension to Scheduled Areas) Rules, 2023 has been published in the Odisha Gazette on 10.11.2023 and objections/ suggestions have been invited from all persons likely to be affected. After that, the State Government has conducted personal hearing of the persons/ organizations who had submitted objections/ suggestions on the said draft Notification in a phased manner for finalization of the draft notification. Further, the Principal Secretary, Panchayati Raj and Drinking Water Department (Odisha) has conducted many consultative meetings with various Stakeholder Departments. After considering objections/ suggestions, the State Government has modified the draft PESA Rules and shared them with all Stakeholder Departments to review and provide constructive feedback.

The Government of Odisha has not mentioned any specific timeline to notify their PESA Rules. However, the State Government has informed that PESA Rules will be implemented after examining all objections/suggestions and constructive feedbacks from relevant Stake holder Departments.

\*\*\*\*